### Procurement of wheat in Madhya Pradesh

2308. SHRI VIVEK K. TANKHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Central Government has allowed the Food Corporation of India (FCI) to purchase only 67.25 lakh metric tonnes of wheat from the State of Madhya Pradesh, whereas in the last financial year FCI had purchased the entire wheat close to 73 lakh metric tonnes; and

(b) if so, the reasons for less procurement in current financial year from the State of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) During Rabi Marketing Season (RMS) 2018-19, the procurement was done by Food Corporation of India (FCI) without taking into account the distorting effect of bonus/incentive on the market as the existence of Protsahan Rashi was not intimated to the Government of India by the State Government. During RMS 2019-20 declaration of Protsahan Rashi of ₹ 160 per quintal by the State Government is covered within the ambit of the Clause-1 of the MOU signed between State Government of Madhya Pradesh and Government of India, which indicates that if State Government allows any bonus over and above MSP (including central bonus, if any), the excess procurement over and above the total allocation made under NFSA/TPDS/OWS for the state, will be treated outside the Central Pool. Government of India decided "as a special case", to accept a quantity of 67.25 LMT, including PDS requirement of the state in Central Pool.

### Procurement of crops from farmers

2309. DR. ASHOK BAJPAI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that benefit of Minimum Support Price (MSP) is received only if farmers' produce is procured by Government;

(b) whether Government has any plan to procure all crops of farmers for which MSP is declared;

(c) if so, the details of the procurement targets for each crop for which MSP is declared; and

(d) if not, the reasons therefor?